POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
Alfa Laval (India) Limited
Registered Office: Mumbai Pune Road, Dapodi Pune, 411 012

This Public Announcement ("Announcement") is being issued by HSBC Securities and Capital Markets (India) Private Limited ("HSBC"), the Manager to the Offer, on behalf of Alfa Laval Corporate AB (the "Acquirer") and Alfa Laval AB (publ) (the "Person Acting in Concert" or "PAC").

This Announcement is in continuation of, and should be read in conjunction with, the Public Announcement ("PA") dated 27th February 2007, Corrigendum to the PA ("Corrigendum") dated April 21, 2007 ,the Supplemental PA dated May 16, 2007 and the Letter of Offer dated 25th April 2007 sent to the shareholders of Alfa Laval (India) Limited.

The Offer formalities have been completed and the details are as under:

1.	Name of Target Company:	Alfa Laval (India) Limited
2.	Name of Acquirer including PAC:	Alfa Laval Corporate AB Alfa Laval AB (publ)
3.	Name of Manager to the offer:	HSBC Securities and Capital Markets (India) Private Limited
4.	Name of the Registrar to the offer, if any:	Sharepro Services (India) Private Limited
5.	Offer Details	
	a. Date of opening of the offer:	May 7, 2007
	b. Date of closure of the offer:	May 26, 2007

6.Details of the acquisition

S.No.	Item	Proposed in the Offer Document	Actual
1.	Offer price	Rs. 875.00 (revised to Rs. 1300)	Rs. 1300.00
2.	Share holding of acquirer (No & %) before MOU/P.A	11,640,118 (64.1%)	-
3.	Shares acquired by way of MOU or market purchases (No & %)	N.A.	N.A.
4.	Shares acquired in the open offer (No &%)	4,702,500 (25.89%)	2,293,896 (12.6%)
5.	Size of the open offer (No. of shares multiplied by offer price per share)	Rs.411.47 crores (revised to Rs. 611.32 crores)	Rs. 298.20 crores
6.	Shares acquired after the P.A but before 7 working days prior to closure date, if any. (No. & %).	N.A.	N.A.
7.	Post offer share holding of acquirer (No. & %)	16,342,618 (89.99%)	13,934,014 (76.7%)
8.	In case, escrow account consists of Bank guarantee(BG) / deposit of securities, whether BG / securities have been returned to acquirer(s)		The Bank guarantee was valid till June 26, 2007 (30 days after the closure if the offer); 1% Escrow money will be released shortly
9.	Payment of interest, if any, to the shareholders along with the details thereof.		N.A.
10.	Status of investor complaints received, if any.		Investor complaints which were received have been responded to

The Acquirer, the PAC and the Boards of Directors of the Acquirer and the PAC respectively accept full responsibility for the information contained in this Announcement. The Acquirer, the PAC and the Boards of Directors of the Acquirer and the PAC respectively shall be jointly and severally responsible for fulfillment of their obligations under the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997.

Issued by the MANAGER TO THE OFFER
on behalf of the Acquirer and PAC by

HSBC

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Place: Mumbai , Date: July 20, 2007